

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT COMPLEX,
NEW DELHI.**

CC No. 398/2019

RC No. 220/2013/E/0008/EOU.VI/EO.II/CBI/New Delhi

CBI Vs Mohd. Zameel @ Waseem @ Bhura & Anr.

29.06.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
Ms. Sangita Bhayana, Ld. Counsel for A1 Mohd. Zameel
Sh. Usman Chaudhary, Ld. Counsel for A2 Mohd. Danish.
A-1 Mohd. Zameel @Waseem @Bhura is not present.
A-2 Mohd. Danish is present along with his counsel through
Video Conference.

Present proceedings have been taken up through Video
Conference hosted by court reader Sh. Virender Yadav.

Matter has been listed today for pronouncing the order on
Charge.

Notice of the present proceeding was sent to A1 Mohd Zameel
through his counsel. Ld. Counsel for A-1 Mohd Zameel confirms that she
had conveyed the information to A-1 Mohd Zameel. Ld. Counsel further
informs that A1 Mohd Zameel is presently in his home town in UP.

Court assumes that there might be some network
infrastructure problem due to which A-1 Mohd Zameel could not join the
proceedings today.

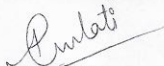
Vide separate order announced through Video Conference, A-
2 Mohd. Danish is discharged as the prosecution has not been able to
furnish any evidence whatsoever against him which could even prima facie
reflect the complicity of Danish in the alleged crimes. However,
investigation has revealed sufficient prima facie evidence to proceed ahead
with framing of charge against A1 Mohd Zameel @ Waseem @ Bhura u/s
120-B of the IPC read with Section 489-B and 489-C of the IPC, and also
separately under Section 489-B and Section 489-C of the IPC.

Since the normal functioning of the court is restricted at the
moment, in case by the next date of hearing, the restricted functioning
continues and the physical presence of the A-1 Mohd Zameel @ Waseem

Ajay Gulati

@Bhura cannot be enforced, the proceeding shall be again taken up through Video Conference.

Matter be again listed on 20.7.2020 for framing the Charge against A2.



(AJAY GULATI)

**Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/29.06.2020**

**IN THE COURT OF DR. AJAY GULATI,
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CC No. 398/2019

RC No. 220/2013/E/0008/EOU.VI/EO.II/CBI/New Delhi

Central Bureau of Investigation

Versus

Mohd. Zameel @ Waseem @ Bhura and Another

ORDER

1. Both the accused have been charge-sheeted under Section 120-B of the IPC read with Sections 489-B and 489-C of the IPC, and substantive offences thereof with the allegations of receiving and retaining possession of counterfeit Indian currency of Rs. 29,61,000/-, allegedly trafficked from China, in conspiracy with untraceable Pakistan nationals. The counterfeit currency was in the denomination of Rs. 1000/- (2663 Nos.) and Rs. 500/- (596 Nos.). The source of the counterfeit currency however could not be traced by the investigating officer as the 2 Pakistani nationals Kasim and Iqbal Kana who had allegedly shipped the counterfeit currency from China, could not be tracked.

2. As per the allegations levelled in the Charge-sheet, on a specific intelligence input received by the Directorate of Revenue Intelligence regarding possible trafficking of counterfeit Indian currency, the **accused persons were**

intercepted at about 19.45 hours on 21.6.2013, just outside the main gate of **FedEx** office building situated at C-1562, Mayapuri Phase-II, Delhi, when they had placed a large cardboard carton on the back side of a Maruti WagonR bearing number DL 6C L-5194 and thereafter, were about to sit on the front seats of the said vehicle. Since there was a prior intelligence input, the area was put under surveillance before the arrival of the accused persons. Brief description of the interception operation is given below.

At about 19.00/19.15 hours, accused persons were seen approaching the **FedEx** building in a Maruti WagonR. The car was subsequently pulled inside the **FedEx** building where-after, accused Mohd. Zameel @ Waseem @ Bhura *allegedly* brought a cardboard carton from inside the **FedEx** building and placed it on the back seat of Maruti Wagon-R. When the accused persons were about to take the front seats, the DRI officials intercepted them. After inquiring about the contents of the carton and informing the accused persons about the suspicion of trafficking of counterfeit currency, both accused persons were given an option if they wanted the search to be carried out in the presence of DRI officials or, a Gazetted Officer or a Magistrate. The accused persons consented to the search being carried out by the DRI officials. Personal search of the accused persons and the car did not reveal anything incriminating. However, the carton which had been brought from the **FedEx** building was found containing 59 school/shoulder bags in which Indian currency of the value of Rs. 29,61,000/- (from 33 bundles) was found wrapped in a Chinese language newspaper. However 48 bags were empty and the notes were recovered from remaining 11 bags. On suspicion that the currency was counterfeit, the same was seized. The seizure operation was carried out in the presence of 2 independent witnesses **i.e.** Prithvi Pal Singh Negi and Shri Ajay Choudhary. Statements of both the accused persons were recorded. Accused Mohd. Zameel *allegedly* confessed to having conspired with

a person named Shahrukh of China and 2 Pakistani nationals namely Kasim and Iqbal Kana for trafficking counterfeit Indian currency. Both the accused persons were subsequently arrested. **They are currently on bail.**

3. The seized currency was sent to *Currency Notes Press, Nasik Road, Maharashtra* wherein, on examination, it was confirmed that the seized currency was counterfeit. The report of the Nasik Security Printing Press has been relied upon by the investigating officer. **However**, the *alleged* source of counterfeit currency, could not be traced as has been highlighted at the outset. The search of Maruti WagonR revealed documents pertaining to the Car as also the customs duty invoice of the consignment transported by **FedEx** i.e. carton containing school bags wherein the counterfeit currency was found wrapped. The invoice was in the name of Krunch Restaurant, Old Rajinder Nagar, New Delhi. The vehicle Maruti Wagon-R was found to be in the name of accused Danish @ Mohd. Danish Qureshi.

4. In the above factual backdrop, the primary argument addressed on behalf of both the accused persons was that neither of them is liable to be Charged with **receiving** the fake currency/counterfeit currency consignment which Offence is distinct from the offence of **retaining** possession of fake counterfeit currency. It was submitted by the respective counsel appearing for the accused persons that despite intensive investigation, the Investigating Officer was unable to trace the source of the consignment of counterfeit currency which allegedly originated from China and was sent by a person known as Shahrukh and two Pakistani nationals Kasim and Iqbal Kana, as disclosed by accused Mohd. Zameel in his disclosure statement. The investigation conducted at the address of the sender **i.e.** Shenzhen Duoyi

Garments Co. Ltd., Venture Street, Nanshan Road, Nanguang Garden Building 2 No. 2703, SZ **Shenzhen**, 518054, China did not reveal any clue about **Li Guina** (who had exported the courier to India as per statement of *PW Onkar Nath*, official of **FedEx**). As per the transcript copy of reply to the Letter Rogatory sent to the concerned authority in People's Republic of China, two persons by the name of Shahrukh entered China, one of whom was having Indian National Passport having two entries through Urumqi Airport on 16.12.2012 and 9.3.2015. Another person with the name Shahrukh having Pakistan National Passport is reflected in entry records on 17.11.2015 through Waigaoqiao Port and through Yantian Port on 9.1.2016. **However**, neither of the above-said persons stayed in hotels in Shenzhen and have no activity records. Further, another Indian National **Kasim** entered China on 23.8.2016 from Baiyun Airport and took exit from the same airport on 25.8.2016. This person also does not have any records of staying in any hotel in Shenzhen or other activity records. There was no entry-exit record of **Iqbal Kana**. Further, it has also been mentioned that the owner of the premises in Shenzhen *i.e.* Yang Guang Hua Yi Real Estate Company informed that though the premises bearing No. 2703, Building No. 2, Nanguang Garden, Nanshan Street, Nanshan District, Shenzhen was available for renting, the same was never rented to any Indian National **or** Pakistan National **or** Li Guina. It was therefore argued that since the investigation has not been able to find the source of fake currency consignment, it cannot be said that the accused persons received the consignment **since** 'receiving' was possible only if someone had sent it in the first place. *Elaborating this argument*, it was then argued on behalf of both the accused persons that *since* neither the source of counterfeit currency could be traced nor the consignment was shipped in the name of any of the accused persons, the present FIR is a clear case of false implication.

5. It was further argued on behalf of accused **Danish @ Mohd. Danish** that even assuming that co-accused received the parcel of fake currency, **accused Danish @ Mohd. Danish** cannot be held liable for any offence since he had absolutely no role to play in the alleged incident as he was merely accompanying **accused Mohd. Zameel @ Waseem @ Bhura**. The only link of accused Danish to the alleged offence is the car from which the parcel/consignment of fake currency was recovered and which car belonged to accused Danish @ Mohd. Danish Qureshi. The documents recovered from the dashboard of the car confirm its ownership to be that of Danish @ Mohd. Danish Qureshi.

6. It was further contended that the consignment was actually sent in the name of Krunch Restaurant but instead of apprehending the owner of the restaurant, the accused persons have been made scapegoats.

7. **I have carefully considered the rival oral submissions as also the written submissions on behalf of accused Mohd. Zameel.**

8. Taking up first the submission regarding parcel having actually been sent in the name of Krunch Restaurant, the Investigating Officer recorded the statement of the owner of the said restaurant **Shri Anurup Krishan Kumar** who informed that it was at the request of accused Danish @ Mohd. Danish that he agreed to share his address for receiving a courier by his friend, accused Mohd. Zameel, containing a few samples of cosmetics and garments items from outside India since Mohd. Zameel had no permanent office address. This request was accepted by Shri Anurup Krishan Kumar since he had business

relations with accused Danish @ Mohd. Danish who used to supply raw chicken for use in the Krunch Restaurant. When the parcel was received at the office of **FedEx**, Mr. Anurup Krishan Kumar was visited upon by a **FedEx** official. Thereafter, Mr. Anurup Krishan informed the **FedEx** officials that the consignment was meant for Mohd. Danish and also forwarded his mobile number. The **FedEx** officials then called up accused Mohd. Danish who went alongwith co-accused Mohd. Zameel and received the parcel from **FedEx** official, as per the Charge-sheet. If the argument of accused persons is to be accepted *i.e.* that the actual recipient of the fake currency parcel was Shri Anurup Krishan Kumar, what was the occasion for the accused persons to have gone to the **FedEx** office? Accused persons could have simply refused to take delivery of the parcel by informing **FedEx** office that they had nothing to do with the parcel/consignment. This brings us to the core argument addressed on behalf of the accused – whether there is **receiving** of parcel/consignment of fake currency by accused persons or by either of the accused individually?

9. As per the statement of Onkar Nath (Hub Operation Assistant, FedEx), on 21.6.2013, both Mohd. Zameel and Danish came to their office and asked for Pramod Roy (who was the superior of Onkar Nath). Thereafter, Pramod Roy came and accused Mohd. Zameel requested Pramod Roy to hand over the parcel received by **FedEx** from China. Subsequently, Mohd. Zameel paid custom duty of Rs. 6165/- (Rs. 6170/- was paid by Mohd. Zameel out of which Rs. 5 was returned by Onkar Nath). However, since Mohd. Zameel was not carrying any identity documents, accused Danish gave his own identity documents *i.e.* copy of driving license and appended his signatures on electronic power pad as Proof of Delivery (POD). Onkar Nath specifically stated that the parcel was then handed over to both the accused persons. There is thus

prima facie evidence that the physical delivery of parcel was handed over to both the accused persons whereafter it was kept on the back seat of car of accused Danish @ Mohd. Danish at which point of time the revenue intelligence officials intercepted the accused persons. The revenue intelligence officials also found a custom duty invoice receipt of **FedEx** regarding the receipt of parcel. There is thus evidence to show that accused persons did 'physically' receive the parcel/consignment of fake currency and for which purpose, accused persons had purposely visited the **FedEx** office.

10. Statement of PW Pramod Roy corroborates the statement of Onkar Nath. This Witness stated that Danish alongwith his friend came at the ROC Counter of FedEx Company, Mayapuri at about 8.00 PM on 21.6.2013 whereafter he was informed by Onkar Nath about the arrival of the customer for taking delivery of the parcel. Pramod Roy then reached ROC counter where both the persons introduced themselves as Danish and Zameel @ Bhura. After negotiating the amount of custom duty to be paid, Zameel @ Bhura gave an amount of Rs. 6170/- from which an amount of Rs. 5/- was refunded to him by Onkar Nath after deducting the requisite charges of Rs. 6165/-, along with computer generated custom duty invoice receipt bearing No. 202487893. On being asked to furnish identity documents, Zameel stated that he had left the same in a hurry and requested his accomplice Danish to submit the ID proof whereafter Danish produced his driving license and after retaining attested copy of the same as KYC document and obtaining signature of Danish on electronic power pad, the courier parcel was handed over to the accused persons.

11. In this backdrop, the Court is unable to comprehend the argument put forth on behalf of accused persons that since the source of parcel could not

be identified, as a corollary, there can be no corresponding receiving. Simply because the sender/source was able to conceal his identity **cannot** mean that receiver too becomes incognito/invisible. The accused persons are trying to liken their situation where someone would have just picked up a parcel lying unattended and hence, can only be charged with possession thereof. However, in the present case, there is *prima-facie* evidence that the accused persons received the parcel from a tangible place i.e. FedEx office and that it was transported from a specific destination. Court has to keep in mind that counterfeit currency trafficking is part of the transnational organised crime world where criminals are experts in covering up their tracks lest they are caught by law enforcement agencies. This is precisely what the accused persons also tried to do by roping in Shri Anurup Krishan Kumar and cajoling him into giving his address for receiving the parcel but in their case, the officers of revenue intelligence got the better of accused persons. Infact, seeking the help of Shri Anurup Krishan Kumar (owner of Krunch Restaurant) for the purpose of getting the parcel of counterfeit currency from China was a well laid out conspiracy between accused Mohd Zameel and the unknown persons in China who had sent the parcel. It also needs a specific highlight that courier companies **do not verify** the documents of the sender and accept them at their face value as is evident even in the present case when DL copy of Danish was accepted by **FedEx** officials without any verification as to whether the DL is genuine or not. This is precisely why, it so appears, that trafficking of fake currency through international courier is a safe proof method for the sender since no documents are verified for authenticity at the point of sending or receiving.

12. During the course of investigation in the present case, statement of 18 witnesses have been recorded by the investigating agency out of which 07 are the official witnesses of DRI (Directorate of Revenue Intelligence).

13. As per the statement of PW1 B. K. Banerjee, Assistant Director, (GI), DRI a specific information was received in DRI that two persons would be arriving at the office of Federal Express (FedEx) Services (India) Pvt Ltd., in a Maruti Wagon-R Car bearing registration No. DL-6CL-5194, to take delivery of a courier parcel/packet which had arrived from China in which huge quantity of fake Indian Currency Notes (FICN) had been concealed. This information was discussed with Sh. J. S.Khandari, Dy. Director and thereafter, a team consisting of DRI officers was formed. However, this witness did not participate in the interception at FedEx company office due to his pre occupation. Thus, he was unable to depose about the persons /accused who came to the office of FedEx and had collected the parcel allegedly containing fake Indian Currency.

14. As per the statement of Rajpal Singh (PW6) Sr. Intelligence Officer DRI (Directorate Revenue of Intelligence), he received an information in the afternoon of 21.6.2013 that two persons of Indian Origin would be arriving at the office of Federal Express (FedEx) Services (India) Pvt Ltd between 19.30 to 20.30 hrs in a chocolate brown coloured Maruti Wagon-R Car bearing registration No. DL-6CL-5194 to take the delivery of a courier parcel/packet, which had arrived from China in which fake Indian Currency Notes (FICN) in huge quantity have been concealed. This information was discussed with Sh. J.S. Khandari, Dy. Director (DRI) and thereafter, a team of DRI officers was formed. It was decided that the operation will be supervised by the Dy. Director Sh. J. S. Khandari. Raiding team reached near the spot and the team requested the assistance of two public witnesses, namely Ajay Choudhary and Prithi Pal Singh Negi both of whom were joined in the proceedings as *panch witnesses*. At about 19.45 hours the aforesaid car arrived

outside the courier office and two persons came out of the car and went inside the courier office. They were intercepted when they were about to sit in the car along with courier parcel/package brought from the courier office. Raiding team disclosed its identity to those two persons who were identified as **Danish** and **Zameel**. They were asked whether they were carrying any FICN to which they replied in the negative. Danish informed them that he was the owner of the aforesaid car and the courier parcel/package placed on the rear seat of the car belongs to Mohd Zameel. Thereafter, Zameel hesitantly accepted that FICN was secretly placed inside the courier parcel. As the place of interception was not safe, both of them were brought to DRI office along with the car.

After reaching the DRI office, Sh. R. Roy, Sr.Intelligence Officer of DRI was called and in his presence search of the Maruti Wagon R was conducted which led to recovery of aforementioned courier parcel along with customs duty invoice/receipt No. 202487893 dated 20.6.2013 of Federal Express in the name and address of Krunch Restaurant, Shop No. 63, Old Rajinder Nagar Market, Near Axis Bank, New Delhi, photocopy of driving licence of Danish attached with the custom slip as ID proof having signature/mobile number of Danish and photo copy of motor vehicle insurance cover note of aforesaid vehicle.

This witness further stated that the personal search of Danish and Zameel was conducted but nothing incriminating was found. Thereafter, **FedEx** parcel was examined which was found containing 59 blue coloured school bags, having Micky Mouse Character, 48 of which were found empty and in the remaining 11 bags three bundles each wrapped in Chinese Newspaper were recovered. Each of this bundle was found containing currency notes in the denomination of Rs. 1000 and Rs. 500 having total value of Rs. 29,61,000/-. The witness further stated that accused Zameel was arrested on 22.6.2013 at 6.00 PM.

This witness specifically stated that Mohd Danish was not arrested as he was not found involved in this case and his Wagon R Car was also released, after detailed examination and recording of his statement U/s 108 of Customs Act. No fruitful data was recovered from the mobile phone surrendered by Danish.

15. As per the statement of Sh. R. Roy (PW9), Sr. Intelligence Officer (DRI), on 21.6.2013 IO informed him regarding receipt of specific information about two persons coming to the office of FedEx services Office to take delivery of a courier parcel/packet containing Fake Indian Currency Notes in huge quantity. He further stated that as he was busy in other important assignments, he had not participated in the interception at the office of FedEx Services. On the night of 21.6.2013, IO Rajpal requested him to reach the parking area of DRI office as DRI officers had intercepted two persons along with a Wagon R Car containing the courier parcel/packet. Accordingly, he reached there and he was introduced to Md. Danish and Md. Zameel. In his presence Search authorization U/s 105 and personal search notices U/s 102 of the Custom Act, 1962 were given to both the aforesaid person. Search of the car was conducted and FICN having total face value of Rs. 29,61,000/- were recovered. *Panchnama* dated 21/22.6.2013 was drawn by the IO in his presence. He further stated that as per orders of the competent authority, IO arrested Mohd Zameel. **He specifically stated that Mohd Danish was not arrested as he was not found involved in this case and his Wagon R Car was also released, after detailed examination and recording of his statement U/s 108 of Customs Act.**

16. Sh. D. P. Saxena, Sr. Intelligence Officer (PW10) was called by Dy. Director Sh. J. S. Kandhari to record the statement of Danish. He accordingly issued notice U/s 108 of Customs Act to Danish and thereafter recorded statement of Md Danish in his own handwriting. This witness thus had a very limited role.

17. Sh. S. K. Bhalla Intelligence Officer (PW11) was a part of the DRI team which intercepted Zameel and Danish. In his statement, he asserted on the lines of PW1 B. K. Banerjee Asst. Director (DRI) and fully corroborated his statement regarding interception, search and recovery of FICN. He also stated that he along with the IO visited CNP Nashik on 23.7.2013 and handed over the case property to their officials for verification/opinion and after receiving the opinion along with the case property, they returned to Delhi on the same day. **However, he did not depose about the arrest of Zameel and Danish in his entire statement.**

18. **Sh. Ashok Kumar, Intelligence Officer (PW12)** was also a part of the DRI interception team. His statement was also on the same lines as that of PW1 and PW11. He stated that **as per the orders of Sr. Officers, Sh. Rajpal arrested Mohd Zameel. He has not stated a single word as to what happened to Danish. There is nothing in his statement whether Danish was arrested or not or whether his complicity in the alleged offence was made out in any manner.**

19. **Sh. J. S. Kandhari Dy. Director (GI) DRI (PW13)** stated about the intelligence input having been received by IO Rajpal, formation of

intercepting team, joining of *panch* witnesses in the intercepting team, interception of Mohd Zameel and Danish, giving them notices under various sections of Customs Act, their personal search and search of Maruti Wagon -R car, recovery of FICN and recording of their statements. Thereafter, he withdrew from the proceedings as he had to attend some other important official work.

20. On 22.6.2013 Mr. Kandhari came to know that after taking approval from the competent authority Md. Zameel had been arrested under the provisions of Customs Act. **He specifically stated that as per the case file/records, Mohd Danish was not found involved in the smuggling of FICN and hence, was not arrested.**

21. From the above highlighted statements, it is clear that not even one official witness has alleged that Danish was involved in the alleged crime. PW6 Rajpal Singh, PW9 R. Roy and PW13 J. S. Khandari, all officials of DRI specifically stated that Danish was not involved in the alleged crime. As already highlighted, PW9 was not a part of the intercepting team and only search was conducted in his presence.

22. PW11 S. K. Bhalla and PW12 Ashok Kumar were part of the intercepting team and both in their respective statements specifically stated that Danish said that he had no idea that the school bags contained Fake Currency Notes and further, that Zameel accepted that bags belonged to him and he only had disclosed that there is Fake Currency in the bags.

23. Even FIR dated 25.6.2013 was registered only against Mohd Zameel and name of Danish was not there in the FIR.

24. It needs a specific highlight that despite it having come on record (in the form of documents seized) that accused Danish had given his own identity proof document for getting the parcel released from the FedEx Office, the complaint sent under the signatures of Sh. J. S. Khandari only alleged that Mohd. Zameel and unknown persons were involved in fake currency trafficking.

25. In the face of above facts, it is not understandable as to why was Danish charge-sheeted when the listed witnesses themselves do not say a word against him having been involved in the alleged offence. There is not a single document except one in which information has been sought regarding any previous involvement of Danish from SSP Meerut, in which Danish has been shown as accused along with Zameel.

26. Prithvi Pal Singh and Ajay Chaudhary, who were the two independent witnesses, stated about them having been requested by the IO to participate in the interception of Zameel and Danish, recovery of courier parcel/packet from the car, the personal search of the accused, recovery of FICN having total face value of Rs. 29,61,000/-, sealing of the same, preparing of panchnama, contents of the panchnama and identification of their respective signatures on the panchnama. **Their statements are silent about the arrest of Danish or even Zameel and consequently about their alleged involvement.**

27. Vide letter dated 24.7.2013, Chief Investigation Officer Insp. Naresh Indora, sought certified copies of the FIR registered/ charge sheet / status of the cases registered against Zameel, from SP, District Hapur, UP. However, vide another letter dated 3.9.2013 of SP, CBI EOU VI a request was made to SP, District Hapur, UP to provide aforesaid material regarding Md. Zameel as also of Danish. Surprisingly, vide subsequent letter dated 21.10.2013 of the same SP CBI, information was sought against Md. Zameel only.

28. It needs a further highlight that complaint dated 25.6.2013 submitted by Sh. J. S. Khandari as also the statements recorded of the listed witnesses which have been referred to above, were all prepared after the seizure of the fake currency notes on 21.6.2013. This fact has been highlighted to underline that the incriminating circumstances against accused Danish *i.e.* his ownership of Maruti Car from which the fake currency parcel was recovered, recovery of copy of custom invoice bearing driving licence number of Danish and a copy of driving licence of Danish bearing seal of FedEx were all in the clear knowledge of Sh. J. S. Khandari (who subsequently filed the complaint) as also of the listed official witnesses whose statements were subsequently recorded but despite the same not even one official listed witness has implicated Danish in the present offence. The core requirement of charging a person U/s 489-B and 489-C IPC is that the person receives or retains possession of fake currency with the knowledge or having intention to believe that the currency notes are forged. Under section 120 A IPC, criminal conspiracy is made out only if 2 or more persons **agree** to do, or cause to be done an illegal act. However, in so far as the involvement of accused Danish is concerned, the official witnesses who were a part of the intercepting team

themselves categorically state that Danish had no involvement in fake currency trafficking. **In these circumstances it will not be possible to charge accused Danish with the alleged offences. He is accordingly discharged.**

29. However, *prima facie* there is enough material collected by the Investigating Officer pointing towards the complicity of the accused Mohd. Zameel in the commission of offence u/s 120-B of the IPC read with Section 489-B and 489-C of the IPC and the substantive offences thereof. As a corollary, accused Mohd. Zameel is liable to be charged **u/s 120-B of the IPC read with Section 489-B and 489-C of the IPC** and also **separately** under Section 489-B and Section 489-C of the IPC. The Charge be framed accordingly.

**Announced on 29.6.2020 through
video conference**

**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC / New Delhi**